

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 41 (ND)/2015

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE COMPANY: Mukesh Aggarwal V/s. M/s. Wave Buildcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s)	: Mr. Sushant Kumar, Advocate Mr. S. Kiley, PCS Mr. Mukesh Aggarwal, Petitioner in Person		
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	For the Respondent (s)	: Mr. Arun Saxena, Advocate for R1 to 5 Ms. Nalini, Advocate for R1 to 5 Ms. Jayshree Dugar, Advocate for R1 to 5 Ms. Priya Verma, Advocate for R1 to 5		
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ORDER

Cost in terms of the previous order has been paid by the Petitioner to the Prime Minister's Relief Fund, receipt of which is duly placed on record.

Ld. Counsel appear for the Respondent submits that the draft towards the payment of cost is ready with him and he shall be depositing it during the course of the day.

It is being submitted by both the parties that the talks of compromise are in the progress. Since Ld. Counsel for the petitioner is unavailable post lunch, renotify this case for final arguments on 5th October, 2017, should the compromise not be effected by then.

→ Sd →
(S. K. Mohapatra)
Member (T)

→ Sd →
(Ina Malhotra)
Member (J)